

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 85/TT/2017

- Subject : Determination of transmission tariff for 1X1500 MVA, 765/400 kV ICT at Vindhyachal Pooling Station along with associated bays under "Transmission System associated with Vindhyachal-V (500 MW) project of NTPC (Part-A)" from tariff block 2014-19 period
- Date of Hearing : 7.3.2018
- Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Madhya Pradesh Power Management Company Limited and 8 others
- Parties present : Shri Vivek Kumar Singh, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri A. Choudhary, PGCIL
Shri Rakesh Prasad, PGCIL

Record of Proceedings

The representative of the petitioner has submitted that the instant assets were put into commercial operation on 31.7.2017 and as per the directions of the Commission in order dated 5.7.2017, the petitioner vide affidavit dated 9.11.2017 has submitted the revised tariff forms, Auditors certificate, RLDC Certificate, CMD Certificate and CEA certificate under Regulation 43 of CEA (Measures Related to Safety and Electric Supply) Regulations, 2010. Against the approved cost of ₹6672 lakh, the estimated completion cost of the instant asset is ₹6164.57 lakh, which is well within the approved cost. He further requested to grant the tariff as claimed.

2. The Commission directed the petitioner to file the following information on affidavit with a copy to the respondents by 30.3.2018:-

- (a) Revised Form-5 and the justification along with break-up of elements for which estimated cost increased from ₹6043.60 lakh;
- (b) Clarify the variation in the claim for 1 no. of 1X1500 MVA transformer in the petition and cost claimed under Form 5 (s. no. 6.2) for 3 no. of transformers;



(c) Form-4A and Form-5 and ensure that the liability as shown on Form-4A and Form-5 are reconciling with the liability claimed as additional capital expenditure in Form-7; and

(d) The rate of interest and its supporting documents for all SBI loans deployed during construction period to match the IDC claimed in IDC statement.

3. The Commission directed the respondents to file their replies by 16.4.2018 and the petitioner to file rejoinder, if any, by 25.4.2018. The Commission observed that if no information is received within the dates specified, the matter will be decided on the basis of information already on record.

4. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

